

**HIGH COURT OF JAMMU AND KASHMIR  
AT SRINAGAR**

(Through WhatsApp Video Conferencing)

...

In WP (Crl) no.

Crl(M) no.

EMG-CrlM no. 01-A/2020

Ali Mohammad Charloo&Sagar

..... Petitioner (s)

Through: MrShujaulHaq, Advocate  
MrShariqRiyaz, Advocate

Versus

Union Territory of J&K and others

.....Respondent/non-applicants(s)

**CORAM: HON'BLE MR JUSTICE TASHI RABSTAN,  
JUDGE**

**ORDER**  
**03.04.2020**

Notice.

List after service is complete.

**Crl (M) no.**

Notice returnable within two weeks. Notice to MrB.A.Dar, Sr. AAG, as well. List this application only on 16<sup>th</sup> April 2020.

Meanwhile, the Government to consider the bail of petitioner on the basis of averments made in the application, more particularly having regard to health grounds and submit the report on next date of hearing.

**(TashiRabstan)**  
**Judge**

**Srinagar**  
03.04.2020  
*Ajaz Ahmad, PS*